(Shri Pranab Kumar Mukherjee)

ment. Therefore, what I can tell the hon. members about the allocation and other things, we had some discussions. Certain questions were also raised on it and it has been suggested by the Home Minister to whom the questions were addressed that elections in Pondicherry would take place at the appropriate time and the situation (interruptions)

I know which would be the appropriate time. The situation under which the President's rule was imposed is known to every-body including the hon. member belonging to the Marxist party and the lady Member from the CPI, and, therefore, it is not Government of pleasure of the India forward for the to come various points of the Union Territories and other State Government. Their problems could be taken care of by their own representatives and at their own places in a better way. Nobody could deny it. But Presidential rule and extension or continuation of it is under an extraordinary situation and extraordinary situation demands such type of extraordinary measures. With these words I commend these Demands to the House.

MR. CHAIRMAN. The question is-

"That the respective Supplementary sums not exceeding the amounts on Revenue Accounts and Capital Accounts shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the Union territory of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of the following demands entered in the second column thereof—

Demand Nos. 4 to 27, 30 to 32 and 34"

The motion was adopted.

18.05 hrs.

PONDICHERRY APPROPRIATION (NO. 3) BILL*, 1974

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MU-KHERJEE): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of the financial year 1974-75.

MR CHAIRMAN. The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of the financial year 1974-75"

The motion was adopted.

SHRI PRANAB KUMAR MU-KHERJEE I introducet the Bill.

I beg to move;

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of the financial year 1974-75, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the

^{*}Published in Gazette of India Extraordinary, Part II, section 2. dated 20-12-1974.

[†]Introduced/Moved with the recommendation of the President.

425 Pondicherry Accidental Anna 29, 1896 (SAKA) Salaries and Affiliantes 426 appropriation of MPs (Amdt.)
(No. 8) Bill : Bill

services of the financial year 1974-75, be taken into consideration."

The motion was adopted.

MR CHAIRMAN. We shall now take up the clauses.

The question is:

"Clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Scheduled were added to the Bill.

Clause 1-(Short title)

Amendment made

Page 1 line 4, for '(No 3)" substitute "(No 2)" (1)

(Shr: Pranab Kumai Mukherjee)

MR CHAIRMAN The question 19.

"That clause 1. as amended, stand part of the Bill"

The motion was adopted

Clause 1, as amended, was added to the Bill

The Exacting Formula and the Title were added to the Bill

SHRI PRANAB KUMAR MU-KHERJEE: I beg to move:

"That the Bill, as amended, be passed."

MR. CHAIRMAN. The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

18 08 hrs.

SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K RAGHU RAMAIAH) Su, I beg to move.

'That the Bilj further to amend the Salaries and Allowances of Members of Parliament Act 1354, be taken into consideration"

The Joint Committee on Salarics and Allowances of Members of Parliament has made certain recommendations in respect of amenities and facilities to Members. These have been examined by the Government and in view of the present economic situation and budgetary constraints, it has not been found possible at the present moment to accept all these suggestions. But the Government have examined and found three of them acceptable.

One relates to the increase in the telephone calls from 10,800 to 15,000 per year. This recommendation will be given effect to by the rules. So, that is not before the House. That will be published shortly. At the moment I cannot say but, I think, it will be prospective.

The second recommendation which the Government has accepted is the one which relates to medical facilities. At the present moment, we have a certain number of doctors in North Avenue and South Avenue. The idea is to increase the number of doctors by two so that they will be available to visit the residences of Members. This is being done. This is being examined in the Health Ministry. That will be given effect to by the executive order.

^{*}Moved with the recommendation of the President.